

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:251

ANSWERED ON:06.12.2013

ACQUISITION OF LAND BY PSUS

Choudhary Shri Harish; Vasava Shri Mansukhbhai D.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) The rules relating to the acquisition of land by the Public Sector Undertakings working under his Ministry; and
- (b) The criteria / rules relating to compensation for acquisition of land by these undertakings?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS ( SMT. PANABAACA LAKSHMI)

(a)&(b): The Public Sector Undertakings working under this Ministry acquire land mainly through State Governments under "The Land Acquisition Act, 1894" which is now replaced by "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013". Sometimes land is also acquired through direct negotiations with the land owners and also through De-reservation of forest land under the provision of Forest (Conservation) Act, 1980.

The compensation as determined by Revenue Department in accordance with the relevant Acts is paid to the Revenue Department, who in turn disburse the compensation to land owners. The payment to the land acquired through negotiation is paid as per the negotiated amount after taking needed internal management approvals for such acquisitions.